IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-145/ND/2018

In the matter of:

TCI Freight (A division of Transport Corporation of India Ltd ... PETITIONER

Vs.

Aries India Limited

. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Hansdeep Singh, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that an advance copy of the petition along with documents has been duly dispatched to the Corporate Debtor and in proof of the same, dispatch notice has been annexed at Page 307 of the typed set of documents filed along with the petition. It is further represented by the Ld. Counsel for the petitioner that the notice has been duly delivered to the Corporate Debtor through Courier as well as 'By post' at its registered office and in relation to the proof of situation of registered office, it is pointed out by the Ld. Counsel for the petitioner that Master Data of the Corporate Debtor with MCA Website has been annexed with the documents at Page 294. However, there is no representation on behalf of the Corporate Debtor.

The petitioner is directed to take one more notice to the Corporate Debtor in relation to the next date of hearing which is fixed on 23.2.2018 'By post' as well as privately. On receipt of notice, the Corporate Debtor to show cause as to why this petition should not be admitted.

Dasti Process is allowed.

List on 27.2.2018.

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(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit